191

Guidelines for giving grants-in-aid for projects in the Ministry of Programme Implementation

- 3169. SHRI THANGABAALU: Will the Minister of PROGRAMME IMPLEMEN TATION he pleased to state:
- (a) what are the guidelines for giving grant-in-aid to voluntary organisations in regard to various projects in the Ministry of Programme Implementation;
- (b) what are the details of organisations of all India character and the amount of grantsin-aid disbursed State-wise preject-wise during 1985-86;
- (c) whether the sanctioned amount is fully utilised; and
- (d) what action Government have taken against those organisations, where sanc tioned amount is not properly utilised?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A. B. A. GHANI. KHAN CHOUDHURY): fa) to (d) The Ministry of Programme Implementation do not administer any projects|schemes, and, therefore, the question of issuing guidelines for giving grant-in-aid to voluntary organisations in regard thereto does not arise.

Guidelines for giving grant-in-aid for projects in the Ministry of Environment and forests

- 3170. SHRI THANGABAALU: the Minister of ENVIRONMENT AND FORESTS he pleased to state:
- (a) what are the guidelines for giving grant-in-aid to voluntary organisations in regard to various projects in the Ministry of Environment 'and Forests;
- (b) what are the details of organisations of All India character and the amount of grantin-ay disbursed State-wise, project wise during 1985-86;
- (c) if so, whether the sanctioned amount is fully utilised; and
- fd) what action Government have taken against those organisations where the sanctioned amount is not properly utilised?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) The details of guidelines for giving grant-in-aid to voluntary organisation in regard to various projects are given in Annexure-I. [See Appendix CXL, Annexure No. 111].

- (b) The details of organisations and the amount of grant-in-aid disbursed Statewise and project-wise during 1985-86 are given in Annexure-II. [See Appendix CXL, Annexure No. 112].
- (c) and (d) It is likely that full utilisation of sanctioned amount has not been possible in some cases. In Case sanctioned amount is not properly utilised, appropriate action is taken. after obtaining the explanation of the organisation concerned.

Ex-employees of Ex-rulers

- 3171. SHRI CHIMANBHAI MEHTA; Will the PRIME MINISTER be pleased to rtate:
- (a) whether any complaints have recent ly been received from the ex-employees of ex-rulers regarding termination of their services and facilities without 'any notice to them and without any payment to such ex-employees of ex-rulers and jf so, what 'action has been taken in this regard; and
- (b) whether it is a-fact that such exemployees of ex-rulers are more than 10 lacs in number?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) A petition 'aas recently been received in the Ministry of Personnel, Public Grievances and Pensions alleging that the retirement of former employees of ex-Junagarh State, who had become employees of the Government of Guiarat, before they attained the age of 60 years was irregular and as such full compensation should be pay to these employees! their families for the period they should have normally rem'ained in service had they not been retired before attaining